

Annexure 4

Name of the corporate debtor: Consolidated Lavasa Corporation Limited consisting of:
1. Lavasa Corporation Limited
2. Warasgaon Assets Maintenance Limited
3. Dasve Convention Centre Limited
4. Warasgaon Power Supply Limited
5. Dasve Retail Limited

Date of commencement of CIRP - 30th August 2018 (given below for respective entities)
30-Aug-18
17-Dec-18
5-Feb-19
8-Feb-21
8-Feb-21

List of Creditors as on 23rd May 2022

List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sl.No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks if any,	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% voting share in CoC, if applicable				
1	Axis Bank Limited	9/14/2018	7,593,477,645.00	47,787,585.00	Financial Claim	-	-	No	0.08		7,541,306,738.00	4,383,322.00	
2	Bennett Coleman & Company Limited	1/17/2019	315,536,186.00	234,286,186.00	Financial Claim	-	-	No	0.39		81,250,000.00	-	
3	Hindustan Construction Company Limited	9/14/2018	1,889,188,124.00	1,850,529,795.58	Financial Claim	-	-	Yes	-		38,658,328.42		
4	HCC Real Estate Limited	9/21/2018	2,569,947,845.00	2,569,947,845.00	Financial Claim	-	-	Yes	-		-		The transaction with respect to which this claim has been filed by HCC Real estate Limited has been reported as a potential extortionate credit transaction in terms of Section 50 of the Insolvency and Bankruptcy Code, 2016 (Code) in the transaction review audit conducted in terms of the relevant provisions of the Code. Accordingly, the amount of claims pertaining to such transactions (amounting INR 97,46,027/-) shall be subject to the outcome of the application filed by the resolution professional in the National Company Law Tribunal reporting such transactions and seeking necessary directions.
5	Western Securities Limited	1/1/2019	3,370,408.00	3,370,408.00	Financial Claim	-	-	Yes	-		-		
6	Higbar Technologies Limited	9/26/2018	9,920,571.00	-	Financial Claim	-	-	Yes	-		9,920,571.00		
	Total		12,381,440,779	4,705,921,820					0.47		7,671,135,637	4,383,322	

Note:

- We have taken handover of the claim documents in Lavasa Corporation Limited, Warasgaon Assets Maintenance Limited & Dasve Convention Centre Limited from the erstwhile IRP/ RP(s) and their teams and have relied on the claims admitted and/or rejected by the erstwhile IRP/ RP(s) in their period as Interim Resolution Professional / Resolution Professional.
- vide an order dated February 26, 2020, Hon'ble NCLT directed the consolidation of the corporate insolvency resolution process ("CIRP") of Lavasa Corporation Limited ("LCL") and its 100% subsidiary Companies viz. Warasgaon Assets Maintenance Limited ("WAML") and Dasve Convention Center Limited ("DCCL"), all of which were already undergoing insolvency resolution process. Further, Mr. Shailesh Verma has been appointed as the resolution professional ("Resolution Professional" or "RP"). Further, vide orders dated May 13, 2021, published on May 22, 2021, the Hon'ble NCLT directed the consolidation of CIRP of 2 additional subsidiaries, Dasve Retail Limited ("DRL") and Warasgaon Power Supply Limited ("WPSL") with the aforementioned ongoing Consolidated CIRP of LCL, WAML and DCCL ("LCL Consolidated CIRP"). Pursuant to the consolidation orders, Mr. Shailesh Verma is the RP of the LCL Consolidated CIRP.
- LCL has claimed INR 14,39,77,361 towards Dasve Convention Centre Limited out of which amount verified stand at INR 13,14,25,204

Entities involved in Consolidated Lavasa CIRP - Lavasa Corporation Limited (LCL), Warasgaon Assets Maintenance Limited (WAML), Dasve Convention Centre Limited (DCCL), Warasgaon Power Supply Limited (WPSL), Dasve Retail Limited (DRL)